

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 30<sup>th</sup> day of April, 2019

Present:

Hon'ble Ms. Ajanta Dayalan, Member-A  
Hon'ble Mr. Rakesh Sagar Jain, Member-J

**Original Application No. 330/0123/2019**  
(U/S 19, Administrative Tribunal Act, 1985)

Mohit Gautam aged about 42 years, son of Late V.K. Gautam, Resident of E-12 Armapur, District Kanpur, Presently posted as Junior Works Manager, Ordinance Factory (Field Gun Factory), Kanpur.

..... **Applicant**

**By Advocate: Shri Vikas Budhwar.**

**Versus**

1. Union of India through Secretary Ministry of Defence, Department of Defence Protection T/E SST/3AZ, South Block, New Delhi.
2. Director General Ordinance Factory, Government of India, Ministry of Defence Ordinance Factory Board, 10-A, Shaheed Khudhi Ram Bose Road, Kolkata-700001.
3. General Manager, Field Gun Factory, Kanpur 208009.
4. Joint General Manager/Administration in the office of General Manager, Filed Gun Factory, Kanpur 208009.

.....**Respondents**

**By Advocate: Shri L.P. Tiwari.**

**ORDER**

**Delivered by Hon'ble Ms. Ajanta Dayalan-A.M.**

Shri S.K. Kushwaha proxy counsel for Shri Vikas Budhwar, counsel for the applicant and Shri L.P. Tiwari, counsel for the respondents are present.

2. Proxy counsel for the applicant states that he does not wish to press this OA and he wishes to withdraw the same.
3. Counsel for the respondents has no objection to this prayer of the proxy counsel for the applicant.
4. In view of the prayer made by proxy counsel for the applicant's counsel, the OA is dismissed as having been withdrawn.

**(Rakesh Sagar Jain)**  
Member (J)

**(Ajanta Dayalan)**  
Member (A)

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